

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
C.P.(IB)/309(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Nephrocare Health Services Pvt Ltd
V/s
Medico Multispecialty Hospital Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 26/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Moulshri Shrivastava, Advocate
For the Respondent : Mr. Jaimin Dave, Adocate a/w.
: Ms. Hirva Dave, Advocate

ORDER

Learned Counsel for the respondent has complied with the last order dated 08.04.2024, by filing a counter affidavit in response to the additional affidavit filed by the applicant on 20.03.2024, along with the purshish and condonation of delay. The counter-affidavit has been filed today across the bar. The same is taken on record, and the delay is condoned.

Learned Counsel for the applicant seeks time to file a rejoinder to this counter affidavit as well as explain as to how the transactions entered between the applicant and the respondent are legally permissible under the provisions of law.

Let both sides explain the validity of the transactions between them as legally permissible under the law by way of an affidavit.

Re-list on 10.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)